

TELECOM REGULATORY AUTHORITY OF INDIA

NOTIFICATION

New Delhi, the 9th October, 2006

No. 5-4/2000-A & P (Vol. II).—In exercise of the powers conferred by Sub-section (1) of Section 36 read with Section 10 of the Telecom Regulatory Authority of India Act, 1997, the Telecom Regulatory Authority of India (TRAI) hereby further amends the Telecom Regulatory Authority of India (Officers and Staff Appointment) Regulation, 2001 (2 of 2001), as follows:—

1. Short title and commencement:—

- (i) These Regulations shall be called “The Telecom Regulatory Authority of India (Officers and Staff Appointment) (6th Amendment) Regulations 2006 (12 of 2006)”;
- (ii) These shall come into force from the date of their publication in the Official Gazette.

2. In Schedule I of the Telecom Regulatory Authority of India (Officers and Staff Appointment) Regulation, 2001 (2 of 2001), the following entries shall substitute the existing entries appearing under the column ‘Qualification and Experience for deputation’, relating to the appointment of Secretary, namely:

Name of the Post	Qualification/experience for deputation
Secretary	<p>Officers of the Central/State Govt./PSUs holding equivalent post on regular basis and not exceeding 58 years of age.</p> <p>Preference will be given to those holding any or a combination of the following :—</p> <ol style="list-style-type: none"> (i) Senior managerial position; (ii) Bachelors Degree in Telecommunication Engineering from a recognised University or equivalent; (iii) Bachelors Degree in Electronics and Telecommunication Engineering from a recognised University or equivalent; (iv) MBA Degree from a Recognised University or equivalent.

RAJAN SINGLA, Advisor (A & P)

[ADVT-III/IV/Exty/142/06]